दे िट में रखते हुए यह सोबा गया है कि कोई रास्ता निकले। मैं भी इसके बारें में बाप से बाग्रह करने बाग्न था : सदन की जैसी इच्छा हो, नेताओं की जैसी इच्छा हो सरकार हमें गा उनको इच्छाओं का आदर करना बाहती है। रास्ता इस यास्ते जरूर निकाल बाना चाहिये। लेकिन बल शाम को छ: बजे बँठ करके हमारों जो बाबश्यक निगय है वे भी जगर हो जाने हैं तो सरकार को भी कोई बापित नहीं होगी बबर बाप सज्ञावसान कर दों।

हाः स्बृह्मण्यम स्वाभी : इलैक्शन के बाद सप्ताह भर के लिए ला एड आर्डर की सिचुएशन का डिसक्स किए जाने के बार में बताएं।

MR. SPEAKER: I shall now put the amendment moved by Prof. Ajit Kumar Mehta to the vote of the House.

The Amendment was put and negatived.

MR. SPEAKER: The question is:

"That this House do agree with the Thirtieth Report of the Business Advisory Committee presented to the House on the 28th April, 1982."

The motion was adopted.

12.15 hrs.

ASSAM STATE LEGISLATURE (DELEGATION OF POWERS) BILL*

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): I beg to move for leave to introduce a Bill to confer on the President the power of the Legislature of the State of Assam to make laws.

भी क्यपान तिह स्वयप (बांक्ला): मान नीय वश्यक्ष भी, स्टंट लॉलिस्लेगर की पावर्स को राष्ट्रपति को डोलीगेट करने के लिए जो वह बिल लागा नया है और इसके इंट्रो-ब्क्कन का में इसलिए बिरोध करता हूं कि वह त लम्बे वसें से वसम की जो स्थिति बल रही है सरकार उस समस्या का समाधान न कर के वहां के लोगों को अपनी कावित और बिधकारों से महरूम कर रही है। संविधान का प्रीएमिवल कहता है हो मोक्रोटिक सैट अप के बारों में । लेकिन उसके विरोध में यह बिल लाया गया है बौर यह प्रीएम्बल को वायलेट करता है । 12.16 hrs.

[MR. DEPUTY SPEAKER in the Chair]

असम की जनना अपने अधिकार का प्रयोग न कर पाये और दुर्भाग्य सं असम के जनप्रति-निधि लोक सभा में भी इस समय नहीं है और वहां की जो कानून क्षमता है जो कि जन-प्रतिनिधियों का अधिकार हाना चाहिए था कान्य बनाने का वह अधिकार भी उनकी नहीं फिल पा रहे हैं। बल्कि हम उसकी डोनीगंट कर रहां हैं। आर्टिकिन 356 साफ कहता है, उसमें इस बात की व्यवस्था है कि जो भी उद्घोषणा होगी उसका कान्न में, जो लेजिस्लेचर के लेजिस्लेटिव फंक्कल्स है, उससे कोई वास्ता नहीं होगा। विशेष परिस्थितियों में ही उब एसी स्थिति हो संसद में चल रही हो या बहुत आवश्यक हो जाए तब भने ही उन पावर्सको डली-गेट कर दां। लोकिन उन स्थितियों में जब कि संसद चल रही हो, संसद का सत्रा-वमान न हाँ न हो, उस स्याय ऐसी पार्व्स को डोलीगेट करना डोमोकेटिक सैट-अप और मंतिधान के विरोध में हैं, इसलि**ये** में इसका विरोध करता हो । और साथ ही साथ वहां कितने असे तक सरकार अस-फल रही हैं वहां की गमस्यानों के गमाधान में और लोगों को अपने कान्त बनाने से अधिकार से वंचित रहने में, यह मरकार की अस्फनता है। इसलिए सर-कार की असफतना पर, उससे इस्तीफ की मांग भी करता हुं। और सरकार इस बिल को वापस ले. उब तक वहां लेजिस्लेगर न बने उस रामय तक संसद ही इन सारो कानुनों कांबनायं ।

SHRI NIHAR RANJAN LASKAR: I am merely introducing this Bill. As you know and the House also knows

^{*}Published in Gazette of India . Extraordinary, Part II, Section 2 dated 29-4-1982.

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[Shri Nihar Ranjan Laskar]

Matters under

Assam is under President's rule now. At least for another six months it will be under President's rule. In the meantime we may need some enactments parliament will not be in session. it is as per the usual practice that we have done it. Wnatever he has said, I oppose that

MR. SPEAKER: The question is:

"The leave be granted to introduce a Bill to confer on the President the power of the Legislature of the State of Assam to make laws."

The motion was adopted,

SHRI NIHAR RANJAN LASKAR: I introduce the Bill.

12.19 hrs.

MATTERS UNDER RULE 377

(i) Supply of Cooking Gas Through UNDERGROUND PIPE LINES TO THE PEOPLE OF ANKLESHWAR AND BROACH, GU.JARAT

SHRI **MOHAMMED** AHMED PATEL (Broach): Under rule 377 1 am making the following statement:

Ankleshwar Oilfields are best amongst the country's On-shore oilfields producing about 700 tonnes of oil and 9,4 lakhs cubic metres Gas per day.

While almost the entire quantity of gas produced from the wells drilled in this area is supplied to various industries of Baroda, the people of Ankleshwar town and Broach city, the headquarters of Taluka and District in which these wells are situated and many of whom are were the owners of the rich land where huge and high quantities of this black gold is found and who being the sons of the soil have prior right to its production, are denied gas even for domestic purpose,

The requirement of these two cities Ankleshwar and Broach is about 15,000 to 20,000 cubic metres per day which is like a drop in the vast ocean of 9,40,000

cubic metres of the gas being daily produced on its own soil.

According to the present commitment of the ONGC to various industries (including Baroda Municipal Corporation) at Baroda it has to suply minimum 6,97,150, maximum 7.38,500 cubic metres of gas per day.

However, the verification of the total gas actually used by these industrial units (including Baroda Municipal Corporation) five days i.e. 16th January, 17th January, 21st March, 22nd March and 23rd March, 1982 will prove that their total average requirement comes to 6,42,929 cubic metres only. In other words, these customers have not been able to utilise even the minimum quantity they are supposed to purchase from ONGC as per the contract. There is a surplus of about 54,221 cubic metres per day, from which the requirement of Ankleshwar and Broach can be easily met. If necessary, the production can be slightly increased.

The Ankleshwar Municipality has passed a resolution for laying underground pipe lines for the purpose of suplying gas to its citizens for domestic purpose. have a right to get the gas on priority basis as the sons of the soil that produces the huge quantity and high quality of crude oil, natural gas apart; these cities have acquired a special significance inasmuch as an area spreading over hundred of acres has been acquired by GIDC and is being developed as an industrial estate. Moreover, there is a huge 600 crores rupee project (Narmada Valley Fertilizer Corporation) near Broach city.

It is reliably learnt that two LPG Plants, one at ONGC-CTF at Ankleshwar and another at Olpad are being proposed to be started shortly and so, in view of the facts and figures cited above, it is evident that the demand for the supply of gas of Ankleshwar and Broach is not only justifiable but quite feasible and should, therefore, be accepted without further delay.